

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 212 OF 2017

Dated: 30th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

NTPC Tamilnadu Energy Company Limited

.... Appellant(s)

Vs.

A.P. Transmission Corporation Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Rakesh K. Shama
Mr. Nishant for R-1 to 5

Mr. S. Vallinayagam for R-13

ORDER

Admit. Mr. Rakesh K. Sharma takes notice on behalf of Respondent Nos. 1 to 5 and Mr. Vallinayagam takes notice on behalf of Respondent No.13 and they seek four weeks time to file reply.

List the matter on **15.01.2018**. In the meantime, learned counsel for the respondents may file reply on or before 28.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**